

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

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**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT**  
**HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/39(CHE)/2022  
**NAME OF THE PETITIONER(S)** : K.V Finance and Investments  
**NAME OF THE RESPONDENTS** : Amarprakash Developers Pvt Ltd  
**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

The Applicant is represented by the Ld. Counsel Ms. S. Nithya and the Respondent is represented by the Ld. Counsel Ms. Kumarpal Chopra through video conferencing mode.

Applicant Counsel seeks adjournment today and stating that Counsel on record is not available for arguments because of ill-health.

At request, list the matter on **18.04.2023** for further hearing.



[SAMEER KAKAR]  
MEMBER (TECHNICAL)

AR



[JUSTICE RAMALINGAM SUDHAKAR]  
PRESIDENT